FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VVR INNOVATE MATERIALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VVR Innovate Materials Private Limited
2.	Date of incorporation of corporate debtor	19/09/2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad, India, under the Companies Act, 2013
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U24290TG2017PTC119642
5.	Address of the registered office and principal office (if any) of corporate debtor	No: 49 403/17/1/A, Plot no. 231P, Sai's Lakshmi Elite Padmanagar, Phase 2, Chintal, Hyderabad, Telangana- 500067
6.	Insolvency commencement date in respect of corporate debtor	06-06-2022 (Copy of the order received on 14-06-2022)
7.	Estimated date of closure of insolvency resolution process	03-12-2022 (180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name– Sakhamuru Venu Reg No- IBBI/IPA-001/IP-P-01749/2019 -2020/12866
9.	Address and e-mail of the interim resoslution professional, as registered with the Board	Reg. Add: 401, Santosh Residency, F-61 62 63, Madhura Nagar, Hyderabad, Telangana- 500038 Email – sakhamuruvenu@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 401, Santosh Residency, F-61 62 63, Madhura Nagar, Hyderabad, Telangana- 500038 Email – cirp.vvrmipl@gmail.com
11.	Last date for submission of claims	28-06-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of the VVR Innovate Materials Private Limited on 06-06-2022 (Order copy received on 14-06-2022)

The creditors of VVR Innovate Materials Private Limited are hereby called upon to submit their claims with proof on or before 28-06-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of an authorized representative from among the three insolvency professionals listed against entry No.13 to act as the authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date: 16-06-2022

Place: Hyderabad

Sakhamuru Venu

Reg. No- IBBI/IPA-001/IP-P-01749/2019 -2020/12866

CCI NG 3.17 Product: ETBangaloreBS PubDate: 16-06-2022 Zone: Hyderabad Edition: 1 Page: ETHNP7 User: neenu.ranjan Time: 06-15-2022 22:05 Color:

CORONA METER

CASES ON WEDNESDAY 10,837^

ACTIVE CASES 58,807 (+3,592)°

Recovered	Deaths
42.68 m (+7,232)	524,808 (+13)^^

TOTAL CASES 43,259,474

Source: State bulletins, PTI; ^12 states/UTs (excl. UP, Telangana, Rajasthan & Punjab) as of 8:08 PM; °net of recoveries/deaths (Change since 12am, 15 Jun); ^^includes Kerala's 1 prior/reclassified death

4 Main Metros	CASES ON WED	ACTIVE CASES
Mumbai	2293	12341
Delhi	1375	3643
B'luru Urban	615	3843
Chennai	221	984

Source: State bulletins

VACCINE DOSES ADMINISTERED IN INDIA
1956.96 M (+1.44 m)

1st dose...	2nd dose
1014.13 m (93.54%)	902.71 m (83.26%)

(% 12yr+ population)

BOOSTER DOSES TOTAL 40.11 m

Source: dashboard.cowin.gov.in, 08:08 PM

GLOBAL COUNT

Total Cases 541.94 M
Deaths 6,334,567
Recovered 517.14 M

Vaccine Doses Administered 11985.99 Million (204 countries/areas)
www.bloomberg.com

Source: worldometers.info, 08:08 PM

NEW INFECTIONS IN 5 WORST-HIT COUNTRIES*

Germany	83099
US	72312
Taiwan	66155
France	65425
Brazil	45962

*as of Tue

Civil Bodies Urge Govts to Opt for a Real TRIPS Waiver

The current negotiating text is inadequate and doesn't offer a meaningful response to future health crisis, say civil society organisations

Teena.Thacker@timesgroup.com

New Delhi: Over 150 civil society organisations (CSOs) have urged the trade ministers, who are currently negotiating the draft ministerial decision on the TRIPS agreement not to accept the current negotiating text. The CSOs including the People's Vaccine Alliance, Oxfam, Section27 of South Africa, Médecins Sans Frontières/Doctors Without Borders (MSF) and many others have just sent a letter urging not to accept the current negotiating text, which represents backsliding that could set a negative precedent for access to medicines and medical tools.

The groups will request governments to adopt a real TRIPS waiver that will adequately address intellectual property on all essential Covid-19 medical technologies, including treatments, tests, and vaccines during the ongoing pandemic that has so far claimed more than 15 million lives. "A handful of countries are refusing to make concessions. They are blocking a consensus among most of the world for a simple, full waiver. This is a historic mistake. It is dividing the world at a moment we need global unity," Winnie Byanyima, UN undersecretary general, UNAIDS executive director said in a statement.

CSOs believe that the same is widening inequalities.

"During the pandemic, MSF has repeatedly spoken out about the glaring gap in access to Covid-19 medical tools that we have witnessed first-hand in the places where we work, said Christos Christou, International President of MSF.

He said it's "disheartening" that calls for a global solution to overcome intellectual property barriers that was supported by frontline health workers, community networks, academics, civil society groups and millions of people across the globe went largely ignored.

"We are concerned that the alternative text that is under negotiation now is inadequate and does not offer a meaningful response to the current pandemic or any future health crisis. We urge all negotiating with governments to not accept this text that prioritises protecting corporate and political interests over saving lives."

Felipe de Carvalho, MSF Access Campaign's Advocacy Advisor for Brazil said that the draft ministerial decision on the TRIPS agreement is "unacceptable".

"Around the world, many people died from Covid-19 without access to life-saving treatments, making it indefensible that the draft Ministerial Decision does not immediately apply to all Covid-19 medical tools, including treatments and tests, and does not apply to all countries".

He said trade ministers must walk away from the current proposed Covid-19 decision on the TRIPS Agreement, and instead demand a real and effective TRIPS Waiver, as originally proposed over 20 months ago. "The text under negotiation is no longer a TRIPS waiver in any meaningful sense. It largely restates the compulsory licensing rights that are already in the TRIPS Agreement, but adds burdensome new obligations that could make it even harder for developing countries to produce and supply vaccines," said Anna Marriott, health policy manager, Oxfam GB.

She blamed UK, EU, and Switzerland as major blockers of the TRIPS Waiver for twenty months.

"They have repeatedly disrupted negotiations using the amendment process to ensure that any text is difficult to use or implement. It would be totally false for rich countries to shift the blame for the current state of TRIPS negotiations onto anybody else," she said.

Key Talking Points

A handful of countries are blocking a consensus among most of the world for a simple, full waiver
WINNIE BYANYIMA
Executive Director, UNAIDS

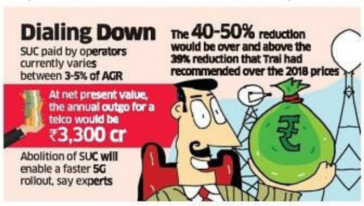
It's disheartening that calls for a global solution to overcome intellectual property barriers went largely ignored
CHRISTOS CHRISTOU
International President of MSF

Text largely restates compulsory licensing rights that are already in the TRIPS Agreement
ANNA MARRIOTT
Health Policy Manager, Oxfam GB

'SUC Abolition to Almost Halve Telco's Annual Payout to Govt'

Together with 39% cut in prices, it is a relief for telcos: Top official

Anandita.Mankotia
@timesgroup.com



New Delhi: With the abolition of spectrum usage charge (SUC) on airwaves to be bought in the upcoming auction, telcos will get an effective cost reduction of 40-50% in their annual payment to the government, a senior government official said.

"This is over and above the 39% reduction that Trai (Telecom Regulatory Authority of India) had recommended over the 2018 prices and this should give a relief to telcos," the official told **ET**, asking not to be named.

On April 11, Trai had recommended a reserve price of ₹317 crore a unit for airwaves in the premium 3.3-3.67 GHz 5G band (also known as C-band), a 36% reduction to its last recommendation in 2018. It had also cut the recommended price for the coveted 700 MHz spectrum by 40%, to ₹3,297 crore a unit. On average, Trai cut prices across bands by around 39%.

But telcos had said the prices were still too high, especially when compared with global benchmarks, and asked for a 90% cut in the reserve price of airwaves from the 2018 levels.

But the official said that according to a back of the hand calculation, if a telco buys 100 Mhz of 5G spectrum (in the 3,300 MHz band) for around ₹32,000 crore and another 1Ghz in the millimeter wave (26GHz) band for ₹8,000 crore, then the total price of spectrum bought becomes ₹40,000 crore.

"At net present value, the annual outgo for a telco on this spectrum would be ₹3,300 but with zero SUC, the payment would perhaps reduce by as much as 50%," the official said.

In a statement, Prashant Singhal, EY Global TMT emerging markets leader, termed the scrapping of the SUC as one of the key highlights of the 2022 spectrum auction NIA.

"SUC paid by operators currently varies between 3-5% of adjusted gross revenue (AGR) depending on the year of acquisition and the 0% SUC will be a welcome relief to operators and enable a faster 5G rollout," said Singhal.

The Cabinet also permitted enterprises to directly take spectrum from the DoT for establishing their private captive networks. However, the DoT will first identify the chunks of bandwidth in certain bands and also evaluate demand for such airwaves, after which the telecom regulator will hold stakeholder consultations to decide whether to allocate or price the spectrum.

The Trai in its recommendations on April 11 had suggested airwaves in the 3,700-3,800 MHz band, the 4800-4990 MHz band and the 28.5-29.5 MHz band could be given directly to private enterprises for setting up their captive networks. However, the DoT had set this aside for later, approving only three methods for private captive networks, all three of which required a telecom operator to first win spectrum in the auctions.

PRICE MATTERS

Telcos had asked for a 90% cut in the reserve price of airwaves from the 2018 levels

Govt Allows Surrender of Waves Bought in 5G Auction

Our Bureau

New Delhi: The government has permitted surrender of spectrum acquired by telecom operators in the upcoming 5G auction after a period of 10 years from the date of acquisition for a "nominal" fee, a move which will help telcos get rid of unused airwaves and the payment liabilities associated with them.

The surrendered spectrum will be put to auction at the first opportunity after the final approval to surrender of spectrum is issued, according to the new guidelines notified by the DoT on Wednesday. The government will charge a nominal processing fee of ₹1,000 per spectrum band per licensed service area for surrender. While no payments for the acquisition of spectrum will be refunded, no future instalments on the surrendered spectrum will be required to be paid after the date of surrender. However, telcos surrendering partial or complete spectrum in a service area-band combination will not be allowed to take part in the auction of spectrum in that combination for a period of two years from the date of surrender.

Govt to charge a nominal fee of ₹1,000 per band per licensed service area for surrender

BUT US' CHAIN'S INDIAN ARM SHUTS DOWN

Choice Hotels Buys Radisson Hotel Grp Americas for $675m

Anumeha.Chaturvedi
@timesgroup.com

New Delhi: American hospitality chain Choice Hotels International announced on Monday that it had acquired Radisson Hotel Group Americas for $675 million. But in India, its wholly-owned subsidiary, Choice Hotels India, is shutting operations, people familiar with the matter said. Mumbai-based Suba Group of Hotels will take over as the master franchise for Choice Hotels in India. People familiar with the developments said Choice Hotels is closing down its corporate office in Gurugram and is letting go of staff across roles such as operations, finance, legal and training.

As per its website, Choice Hotels has properties across locations such as Mumbai, Bengaluru, Pune, Gurgaon, Lucknow, Chennai, Hyderabad, Goa, Varanasi Ahmedabad, Jaipur and Amritsar. Its portfolio in India includes brands such as Comfort Inn and Quality Inn. Mansur Mehta, MD of Suba Group of Hotels, confirmed that the chain will take over as the master franchise for Choice Hotels in India. Its portfolio also includes brands such as Click and 1589. Its hotels are present across Mumbai, Bengaluru, Jaipur, Ahmedabad, Shimla, and Bareilly. In June last year, Suba announced it had acquired a significant majority stake in 1589 Hotels, which runs properties in the economy to mid segment space.

Choice Hotels International did not respond to an email seeking comments.

"The subsidiary is shutting down in India. It was a strategic decision for the company keeping the long-term perspective in mind," said a person familiar with the matter.

Another person aware of the move said that "employees will not be retained and are being relieved of their duties."

On Monday, Choice Hotels said it will acquire the franchise business, operations and intellectual property of Radisson Hotels in the United States, Canada, Latin America and the Caribbean, for approximately $675 million, inclusive of the real estate value of three owned assets.

Radisson Hotel Group Americas comprises the franchise agreements, operations and intellectual property of Radisson Hotels in the United States, Canada, Latin America and the Caribbean, and includes 10 Radisson Blu hotels, 130 Radisson hotels, 9 Radisson Individuals, 1 Park Plaza hotel, 4 Radisson RED hotels, 453 Country Inn & Suites by Radisson and 17 Park Inn by Radisson hotels, as well as the Radisson Inn & Suites and Radisson Collection brands.

Maha Records 4,024 New Covid Cases, 36% Rise; Two Fatalities

PTI

Mumbai: Maharashtra on Wednesday recorded 4,024 new coronavirus cases, a 36% rise over the previous day, and two pandemic-related deaths, the state health department said.

Wednesday's case count was the highest since February 12 when the state had recorded 4,359 cases.

On Tuesday, the state had recorded 2,956 new cases and four fatalities. The state's Covid-19 case tally rose to 79,15,418 and death toll reached 1,47,875. Four new cases of B.A.5 variant of coronavirus were also detected in the state, the official release said. New B.A.5 cases were reported from Mumbai, Thane, Navi Mumbai and Pune, and all four patients were in the age group of 19 to 36 years, the department said. All four tested Covid-19 positive during May 26 to June 9, and their condition was stable, said the release. Mumbai recorded 2,293 fresh coronavirus cases – highest since January 23 when the city recorded 2,250 cases – and one fatality. The other fatality was reported from neighbouring Thane city. The state's case fatality rate stands at 1.86%. The active coronavirus caseload stands at 19,261 now. Nandurbar was the only district that did not report any active case. As many as 3,028 patients recovered from coronavirus infection in the last 24 hours, taking the tally of recovered patients to 77,52,304.

DIAGNOSTIC CHAIN PLANS TO EXPAND NETWORK IN TIER-2 MARKETS, SAYS MD

'Metropolis Health to Bet on Growth Segments'

Viswanath.Pilla
@timesgroup.com

Mumbai: Diagnostic chain Metropolis Healthcare is betting big on chronic and wellness segments, expanding to next 100 tier-2 and tier-3 cities and investing on digital, as it prepares to take on the competition.

In an interview to ET, Ameera Shah, the managing director of Metropolis Healthcare, said that the lab chain is now plannig to reach out to the larger business to consumer (B2C) segment that involves people with chronic disease, and healthy consumers.

Shah said the company plans to achieve this by network expansion by adding 90 more labs and 1,800 collection centres in tier-2 and tier-3 locations in the next 2-3 years, and investing in digital to give ecommerce-like service delivery experience to its customers.

Metropolis has a network of 171 labs and 3,134 collection centres across India, but the company gets the lion's share of its revenues from West and South India.

The wellness segment constitutes around 10% of Metropolis overall revenues. Metropolis ended FY22 with revenues of ₹1,228 crore at year-on-year growth of 23%. Covid testing contributed about 16% of these revenues.

"Now we are preparing ourselves for Metropolis 3.0. If you look at Metropolis, it has always focused on the 6% of India, which falls sick. I'm talking about acute diseases. Now, what we are saying is that why we should only focus on the 6%, it's the time for consumerisation of pathology and we should now focus on the 100% of India, which means the people who were not only sick, but people who are also healthy, people with chronic disease," Shah said.

"We are adding chronic and wellness as potential growth segments and therefore changing our back-end and the way we operate to engage with these consumers, So that's one big change, in the direction we are headed for the next 5-7 years. The next big change is, we are now moving into the next hundred cities in terms of labs in the country. So we are saying okay, Metro and tier-1 towns we have already spent a lot of time, we will continue to expand there, but now we let us also move to tier-2 and tier 3 towns, for the next level of g…

Th… dus… ₹67,… gist… five years.

COMPANY PHOTO

CHANGING BACK-END

We are adding chronic and wellness as potential growth segments and changing our back-end...

AMEERA SHAH
MD, Metropolis Healthcare

PEs More than Doubled Funds in Green Causes in 2021: Bain & Co

ESG focused fund allocation stood at $650 m,this will grow to 90% over 5 yrs

Our Bureau

Mumbai: The asset under management by private equity funds focussing on environmental, social and governance (ESG) factors have more than doubled in India in 2021 to $650 million and an adoption of ESG mandates will influence the pace of global private capital's investment decision-making in India, Bain & Co said.

India-focused funds expect ESG considerations over their PE AUM assets under consideration to grow to 90% over five years from now, up from only 39% five years ago, indicating a significant acceleration in ESG adoption across the sector, Bain & Co said in its India Private Equity Report for 2022.

The global acceleration toward ESG adoption has reached Indian shores, as many India-focused funds are increasingly looking for ways to embed ESG norms into their firms and portfolios," Bain said. "ESG is getting recognised as an opportunity for value creation and should be viewed as a differentiated driver of value across the full investing value chain. As funds explore how to raise better, invest better, own better, and exit better, they have an opportunity to emerge as leaders capturing outsized value from their initiatives. Firms have unlocked 3%-5% points of Ebitda from ESG levers, and this value is expected to grow," Bain & Co said in its India Private Equity Report for 2022.

ESG is becoming increasingly relevant as it is used for mitigating future risks to portfolios, and LPs are advocating it as important criteria in fund strategy and value-creation plan, Bain said.

"While ESG adoption has been picking up for some years, we are seeing more and more funds include ESG-based diligences into their investment considerations today. The key differentiator between the approach towards ESG till a few years ago and now is that funds increasingly view ESG as a value-creation lever instead of as a compliance or cost.

TIMES BUSINESS 2 BUSINESS
INTEGRATING SOLUTIONS
OTHERS

Oil India Limited
(A GOVERNMENT OF INDIA ENTERPRISE)
ऑयल इंडिया लिमिटेड
(भारत सरकार का उद्यम)
Public Information
Attention is drawn to Expression of Interest (EOI) No.

RO:37973
RO.DT:15.06.2022,W:8.00,H:15.00

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF VVR INNOVATE MATERIALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VVR Innovate Materials Private Limited
2.	Date of incorporation of corporate debtor	19/09/2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad, India under the Companies Act, 2013
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24290TG2017PTC119642
5.	Address of the registered office and principal office (if any) of corporate debtor	No: 49 403/17/1/A, Plot no. 231P, Sai's Lakshmi Elite Padmanagar, Phase 2, Chintal, Hyderabad Telangana- 500067
6.	Insolvency commencement date in respect of corporate debtor	06-06-2022 (Copy of the order received on 14-06-2022)
7.	Estimated date of closure of insolvency resolution process	03-12-2022 (180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Sakhamuru Venu Reg No- IBBI/IPA-001/IP-P-01749/2019 -2020/12866
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add: 401, Santosh Residency, F-61 62 63, Madhura Nagar, Hyderabad, Telangana- 500038 Email – sakhamuruvenu@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 401, Santosh Residency, F-61 62 63, Madhura Nagar, Hyderabad, Telangana- 500038 Email – cirp.vvrmipl@gmail.com
11.	Last date for submission of claims	28-06-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of the VVR Innovate Materials Private Limited on 06-06-2022 (Order copy received on 14-06-2022)

The creditors of VVR Innovate Materials Private Limited are hereby called upon to submit their claims with proof on or before 28-06-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of an authorized representative from among the three insolvency professionals listed against entry No. 13 to act as the authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 15-06-2022
Place: Hyderabad

Sd/-
Sakhamuru Venu
Reg. No. IBBI/IPA-001/IP-P-01749/2019 -2020/12866

39,082 ప్లాట్లకు దరఖాస్తులు

• బండ్లగూడ, పోచారం రాజీవ్ స్వగృహ ఇళ్ల కొనుగోళ్లకు భారీగా డిమాండ్

• దరఖాస్తుల రూపంలో రూ.3.5 కోట్లు, ఇళ్ల విక్రయాల ద్వారా రూ.900ల కోట్ల ఆదాయం

మన తెలంగాణ/హైదరాబాద్: బండ్లగూడ, పోచారం రాజీవ్ స్వగృహ ఇళ్ల కొనుగోళ్లకు ప్రజల నుంచి భారీగా దరఖాస్తులు అందాయి. మంగళవారం సాయంత్రం 5 గంటల వరకు రాజీవ్ స్వగృహ అపార్ట్ మెంట్లకు దరఖాస్తుల గడువు ముగియడంతో 3,500 ప్లాట్లకు 39,082 దరఖాస్తులు వచ్చినట్లు హౌసింగ్ అధికారులు పేర్కొన్నారు. ఇందులో ఒక్క బండ్లగూడకే 29 వేల దరఖాస్తులు వచ్చాయి. బండ్లగూడలో ఉన్న స్వగృహ ఇళ్లు నాగోల్ మెట్రో నుంచి తక్కువ దూరంలో ఉండడం, మార్కెట్ రేట్లతో పోలిస్తే చాలా తక్కువ ధరలకు సింగిల్, డబుల్, త్రిపుల్, త్రిపుల్ డీలక్స్ ప్లాట్లు అందుబాటులో ఉండటంతో కొనుగోలుదారులు బండ్లగూడలో ఇళ్ల కొనుగోళ్లకు మొగ్గుచూపినట్టు అధికారులు అంచనా వేస్తున్నారు. ఈ ఫ్లాట్ల అమ్మకం ద్వారా రూ.900 కోట్ల రెవెన్యూ వస్తుందని, దరఖాస్తుల రూపంలోనే రూ.3.5 కోట్లు (నాన్ రిఫండబుల్) ప్రభుత్వ ఖజానాకు చేరిందని సమాచారం. ఒక్కో చ.అడుగుకు రూ.3,000, రూ.2,750 ధరను అధికారులు ఖరారు చేశారు. మార్కెట్ రేటుతో పోలిస్తే రాజీవ్ స్వగృహ ధరలు చాలా తక్కువగా ఉన్నాయి. సింగిల్ బెడ్ రూమ్ రూ.18 లక్షలు, డబుల్ బెడ్ రూమ్ రూ.35 లక్షలు, త్రిపుల్ బెడ్ రూమ్ ఫ్లాట్లు రూ.50 లక్షలలోపే వస్తుండటంతో ప్రజల నుంచి భారీ స్పందన వచ్చింది.

పేద విద్యార్థులు క్రీడల్లో రాణిస్తున్నారు

• మంత్రి సత్యవతి రాథోడ్

మన తెలంగాణ / హైదరాబాద్ : తెలంగాణ రాష్ట్ర ప్రభుత్వ ప్రోత్సాహం వల్ల ఎంతో మంది నిరుపేద విద్యార్థులు నేడు విద్య, క్రీడల్లో రాణిస్తున్నారని మహిళా, శిశు సంక్షేమం, గిరిజన సంక్షేమ శాఖ మంత్రి సత్యవతి రాథోడ్ అన్నారు. నిరుపేద విద్యార్థుల బంగారు భవిష్యత్తుకు బాటలు వేసే విధంగా ప్రభుత్వం కృషి చేస్తోందని అన్నారు. జూన్ 6–13 తేదీల్లో థాయిలాండ్‌లో జరిగిన 14వ ఆసియా వాలీ బాల్ మహిళల అండర్ 18 కేటగిరి ఛాంపియన్ షిప్ లో భారత జట్టు తరఫున ప్రాతినిధ్యం వహించిన కె. శాంతాకుమారిని మంత్రి బుధవారం ప్రత్యేకంగా అభినందించారు. హైదరాబాద్‌లోని మంత్రుల నివాస సముదాయంలో శాంతాకుమారిని ఘనంగా సన్మానించారు. లక్ష రూపాయల ఆర్థిక సహాయం అందజేస్తామని మంత్రి తెలిపారు. మహబూబ్‌నగర్ జిల్లా బాలానగర్ గురుకుల పాఠశాలలో చదువుకుని, అండర్ 18 కేటగిరి వాలీబాల్ భారత జట్టుకు తెలంగాణ రాష్ట్రం నుండి ఎంపికైన తొలిబాలిక శాంతాకుమారి అని మంత్రి అన్నారు. శాంతాకుమారి స్వగ్రామం వనపర్తి మండలం చిట్యాల తూర్పు తండా అని తెలిపారు. క్రీడలలో రాష్ట్ర పేరును నిలబెడుతున్న శాంతాకుమారికి అన్ని విధాల అండగా నిలుస్తామని మంత్రి హామినిచ్చారు. ముఖ్యమంత్రి కెసిఆర్ రాష్ట్రంలోని పేద విద్యార్థులకు అండగా నిలుస్తున్నారని తెలిపారు. ఇలాగే మరిన్ని విజయాలు సాధించి రాష్ట్రం, దేశం పేరు నిలబెట్టాలని పేర్కొన్నారు. నిరుపేద కుటుంబాలకు చెందిన పేద విద్యార్థుల బంగారు భవిష్యత్‌కు బాటలు వేసేందుకు ప్రభుత్వం నెలకొల్పిన గురుకులాలు దోహదపడుతున్నాయని తెలిపారు.

ఈనెల 18,19న గ్రేటర్‌లో పనిచేసే జర్నలిస్టులకు శిక్షణ తరగతులు

• 25, 26న ఉర్దూ జర్నలిస్టులకు..

• తెలంగాణ మీడియా అకాడమీ చైర్మన్ అల్లం నారాయణ

మన తెలంగాణ/హైదరాబాద్ : గ్రేటర్ హైదరాబాద్‌లో పనిచేస్తున్న జర్నలిస్టులకు శిక్షణా తరగతులను ఈనెల 18, 19 తేదీల్లో నిర్వహిస్తున్నట్టు తెలంగాణ మీడియా అకాడమీ చైర్మన్ అల్లం నారాయణ వెల్లడించారు. అలాగే హైదరాబాద్‌లో ఉర్దూ జర్నలిస్టులకు జూన్ 25, 26 తేదీల్లో శిక్షణ తరగతులు నిర్వహించనున్నట్టు తెలిపారు. బుధవారం మీడియా అకాడమీ కార్యాలయంలో మీడియా సమావేశంలో ఆయన మాట్లాడుతూ ఉర్దూ జర్నలిజం ప్రారంభమై 200 సంవత్సరాలు పూర్తి చేసుకున్న సందర్భంగా అన్ని సంస్కృతులకు అలవాటైన హైదరాబాద్‌లో అన్ని భాషలను ప్రజలు ఆదరిస్తారని ఆయన తెలిపారు. ఉర్దూ పత్రికలు రెండు వందల సంవత్సరాలు పూర్తిచేసుకున్న సందర్భంగా ఈ శిక్షణ తరగతులు ఏర్పాటు చేస్తున్నట్లు ఆయన తెలిపారు. అందులో భాగంగా మొదటిరోజు రాష్ట్ర హోంమంత్రి మహమ్మద్ మహమూద్ అలీ ప్రముఖ ఉర్దూ పత్రికల ఎడిటర్లు ఎలక్ట్రానిక్ మీడియా సిఈఓలను అతిథులుగా ఆహ్వానించి ఈ తరగతులను ప్రారంభించనున్నట్టు ఆయన తెలిపారు.

శిక్షణా తరగతులకు మొదటిరోజు మంత్రులు

గ్రేటర్ హైదరాబాద్ జర్నలిస్టుల శిక్షణా తరగతులకు మొదటిరోజు మంత్రులు, డిప్యూటీ స్పీకర్, నగర ఎమ్మెల్యేలు అతిథులుగా పాల్గొంటారని అల్లం నారాయణ పేర్కొన్నారు. జర్నలిస్టుల వృత్తి నైపుణ్యం మెరుగుపరిచేందుకు అవసరమైన పత్రికల భాష తప్పులు, సిటీ వార్తలు, రెండో రోజు మీడియాలో నైతిక ధోరణులు, డిజిటల్ మీడియా, నేరవార్తలు, ప్రింట్ అండ్ ఎలక్ట్రానిక్ మీడియా పరస్పర ఆధారితాలు అంశాలపై తరగతులు ఉంటాయని ఆయన తెలిపారు. ఉర్దూ జర్నలిస్టుల శిక్షణా తరగతుల మొదటి సెషన్‌లో ఉర్దూ జర్నలిజం రెండు వందల సంవత్సరాలు పూర్తి చేసుకున్న సందర్భంగా లబ్ధ ప్రతిష్ఠులైన ప్రముఖులు ప్రసంగిస్తారని అల్లం నారాయణ పేర్కొన్నారు. ఆ తర్వాత సెషన్‌లో నేటి మీడియా ధోరణలు, నేర వార్తలు, తరువాతి రోజు తర్జుమా భాష, సోషల్ మీడియా వికృతధోరణలు, జాతీయ మీడియా ధోరణలు, రిపోర్టింగ్ మెళకువలు తదితర అంశాలపై తరగతులు ఉంటాయన్నారు. ముగింపు సమావేశంలో రాష్ట్ర మంత్రి కొప్పుల ఈశ్వర్, ఎంఎల్‌సిలు కల్వకుంట్ల కవిత, జాఫ్రీ, వాణిదేవి, ప్రభాకర్ రావులు అతిథులుగా పాల్గొంటారని చెప్పారు.

బాసర ట్రిపుల్ ఐటి విద్యార్థుల సమస్యలు న్యాయబద్ధమైనవి

సిపిఐ రాష్ట్ర ఇన్‌చార్జి కార్యదర్శి పల్లా వెంకట్ రెడ్డి

మన తెలంగాణ/హైదరాబాద్ : బాసరలో ట్రిబుల్ ఐటి విద్యార్థుల సమ్మెపై విద్యా శాఖ మంత్రి సబితా ఇంద్రారెడ్డి ఇచ్చిన ప్రకటన చాలా అభ్యంత రకరంగా ఉన్నదని సిపిఐ రాష్ట్ర ఇన్‌చార్జి కార్యదర్శి పల్లా వెంకట్ రెడ్డి అన్నారు. వైస్ ఛాన్సలర్ విషయం విద్యార్థులకు ఎందుకని, అలాగే కాంట్రాక్ట్ ఉద్యోగుల విషయం వారికి ఎందుకని ఆమె వ్యాఖ్యానించడం అర్థం లేని విషయమని తెలిపారు. ఒక విద్యాసంస్థలో ఉన్న సమస్యలను సహజంగానే విద్యార్థులు లేవనెత్తుతారన్నారు. ఈ సమ్మె వెనుక రాజకీయ శక్తులు ఉన్నాయని విమర్శ చేయడం సాకుగా కనబడుతుంది. ఎక్కడ సమస్య ఉన్నా ప్రతిపక్ష రాజకీయ పార్టీలు సమస్యలో వాస్తవాలను బట్టి బలపరుస్తాయన్నారు. బాసరలో సమ్మెకు విద్యార్థులే ప్రాముఖ్యతను ఇచ్చారని తెలిపారు. వారు లేవనెత్తిన డిమాండ్లు పూర్తిగా న్యాయబద్ధమైనవని, అంత పెద్ద విద్యాసంస్థకు వైస్ ఛాన్సలర్ లేకుండా, పర్మనెంట్ లెక్చ రర్స్ లేకుండా, కనీస సౌకర్యాలు లేకుండా నడపడం బాధ్యతారాహిత్యమేనన్నారు. అందువలన ఈ రకమైన రెచ్చగొట్టే ప్రకటనలు మానుకొని, విద్యార్థులతో చర్చించి సమస్యలను పరిష్కారం చేయాలని కోరారు.

19న వంటగ్యాస్ డెలివరీ యూనియన్ మహాసభ

మన తెలంగాణ / హైదరాబాద్ : వంట గ్యాస్ డెలివరీ ట్రేడ్ యూనియన్ రాష్ట్ర నాలుగో మహాసభలు ఈ నెల 19న తెలుగు యూనివర్శిటీ ఆడిటోరియంలో జరుగనున్నాయి. ఈ మహాసభ లకు సంబంధించిన పోస్టర్‌ను బిసి సంక్షేమ సంఘం రాష్ట్ర అధ్యక్షులు జాజుల శ్రీనివాస్ గౌడ్ ట్రేడ్ యూనియన్ రాష్ట్ర అధ్యక్షులు నకెరకంటి శ్రీనివాస్‌తో కలిసి ఆవిష్కరించారు. ఈ సందర్భంగా దోమలగూడలోని బిసి భవన్‌లో ఆయన మీడియాతో మాట్లాడుతూ కార్మికులకు కనీస వేతనం ఇవ్వకుండా యాజమాన్యాలు ఇబ్బందులకు గురి చేస్తున్నాయన్నారు. పిఎఫ్, ఈఎస్‌ఐ, గుర్తింపుకార్డులు ఇవ్వాలని, ఉద్యోగ భద్రత, 8గంటల పనివిధానాన్ని అమలు చేయాలన్నారు.

తెలంగాణ ప్రభుత్వం
పీర్జాదిగూడ నగర పాలక సంస్థ, మేడ్చల్ - మల్కాజిగిరి జిల్లా
DIPR RO No.3200-PP/CL/Advt/1/2022-23, Dt: 15.06.2022

తెలంగాణ ప్రభుత్వం
కార్యనిర్వాహక ఇంజనీర్ (పిహెచ్), డివిజన్, సంగారెడ్డి
DIPR RO No.751-PP/CL/Advt/1/2022-23, Dt: 15.06.2022

తెలంగాణ ప్రభుత్వం
కార్యనిర్వాహక ఇంజనీర్ కార్యాలయం, పిహెచ్ సంగారెడ్డి డివిజన్
టెండరు కొరకు ప్రకటన
DIPR RO No.744-PP/CL/Advt/1/2022-23, Dt: 15.06.2022

ది కరూర్ వైశ్యా బ్యాంక్
బంగారు నగల వేలం ప్రకటన
తేది: 15.06.2022, ప్రదేశం: హైదరాబాద్

ఫారం నం. INC-26
ప్రదేశం: హైదరాబాద్ తేది: 16.06.2022 DIN: 06619745

తుంకుంట పురపాలక సంఘం
DIPR RO No.3205-PP/CL/Advt/1/2022-23, Dt: 15.06.2022

ఆర్‌బిఎల్ బ్యాంక్ లిమిటెడ్
RBL BANK
SARFAESI యాక్ట్, 2002లోని సెక్షన్ 13(2) క్రింద డిమాండ్ నోటీస్
ప్రదేశం: హైదరాబాద్, తేది: 15.06.2022 అధీకృత అధికారి, ఆర్‌బిఎల్ బ్యాంక్ లిమిటెడ్

తెలంగాణ ప్రభుత్వము
శ్రీ ఎల్లమ్మ, పోచమ్మ దేవస్థానము
ఈ-ప్రొక్యూర్‌మెంట్ మరియు సీల్డ్ టెండర్ల వేలం ప్రకటన
DIPR RO No. 3234-PP/CL/ADVT/1/2022-23, Dt: 15.06.2022

బ్యాంక్ ఆఫ్ బరోడా
స్వాధీనతా ప్రకటన
రూల్-8(1) (స్థిరాస్తి కొరకు)
తేది: 14.06.2022, ప్రదేశం: హైదరాబాద్ బ్యాంక్ ఆఫ్ బరోడా, ROSAR బ్రాంచ్, హైదరాబాద్

ఫారం-ఎ
బహిరంగ ప్రకటన
తేది: 15/06/2022 ప్రదేశం: హైదరాబాద్ రిజిస్ట్రేషన్ నెం. IBBI/IPA-001/IP-P-01749/2019-2020/12866

తెలంగాణ ప్రభుత్వము
రెవెన్యూ (భూసే) శాఖ
ఫారము-సి
ప్రకటన
(చట్టము 10ఎ లో సెక్షన్-11 క్రింద మినహాయించబడినవి)
(రూల్ 6/12 చూడుము)
గెజిట్ నం. జిహెచ్ఎంసి-38 తేది: 02.06.2022
నం. సి/51/2022 తేది: 01.06.2022
DIPR RO No. 271/LA-PP-Advt/PUB/2022-23